GOVERNMENT OF INDIA DEFENCE LOK SABHA

UNSTARRED QUESTION NO:3323 ANSWERED ON:12.12.2014 IRREGULARITIES IN RECRUITMENT OF SOLDIERS Giluwa Shri Laxman;Laguri Smt. Sakuntala

Will the Minister of DEFENCE be pleased to state:

- (a) whether complaints regarding irregularities and malpractices in the recruitment of soldiers has been received by the Government;
- (b) if so, the details thereof;
- (c) the action taken against the guilty persons in this regard; and
- (d) the other steps being taken to prevent irregularities and malpractices in the recruitment of soldiers?

Answer

MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR)

(a) to (d): A statement is attached.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA UNSTARRED QUESTION NO. 3323 FOR ANSWER ON 12.12.2014

(a) to (d): Complaints relating to alleged irregularities / malpractice in recruitment of soldiers have been received from time to time. In cases of complaints of involvement of touts, FIRs, where applicable, have been lodged in the concerned Police Stations of the State.

During last five years {2010 to 2014 (till date)}, in cases of involvement of Service personnel, Court of Inquiry (CoI) has been instituted in three cases; one case has been taken up for investigation by CBI and disciplinary / administrative action has been completed in 05 cases; one case of CoI has been closed due to non appearance of civilian witnesses.

Proactive measures have been taken on a continuous basis to streamline the recruitment process. These include deployment of vigilance teams, involving police and Government intelligence sources, introducing additional checks and balances in documentation procedure, online verification of documents where feasible, conducting awareness campaigns against falling prey to touts, in-house printing of Question Papers to obviate leakage etc.